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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
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वित्त मंत्रालय

(राजस्व विभाग)

शुद्धिपत्र

नई दिल्ली, 23 जनवरी, 2024

सा.का.नि. 59(अ).—भारत सरकार, वित्त मंत्रालय (राजस्व विभाग) की सा.का.नि. 913(अ), दिनांक 22 दिसम्बर, 2023 के तहत भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप खंड (i) में प्रकाशित अधिसूचना संख्या 15/2023-सीमा शुल्क (एडीडी), दिनांक 22 दिसम्बर, 2023 में अर्थात्:-

- पृष्ठ संख्या 1 पर, पंक्ति संख्या 10 में, '84798199,' का लोप किया जाएगा;
- पृष्ठ संख्या 2 पर, सारणी में, कॉलम 2 में, '84798199,' का लोप किया जाएगा;
- पृष्ठ संख्या 3 पर, सारणी में, क्र. सं. 7 के समक्ष, कॉलम (6) में 'जिनान ओरी लेजर टेक्नोलॉजी कंपनी लिमिटेड' के स्थान पर 'जिनान ओरी लेजर इक्विपमेंट कंपनी लिमिटेड' पढ़ा जाएगा।

[फा. सं. सीबीआईसी -190354/240/2023-टीओ (टीआरयू-1)-सीबीईसी]

राकेश दहिया, निदेशक

MINISTRY OF FINANCE**(Department of Revenue)****CORRIGENDUM**

New Delhi, the 23rd January, 2024

G.S.R. 59(E).—In the notification of the Government of India, Ministry of Finance (Department of Revenue) No. 15/2023- Customs (ADD), dated the 22nd December, 2023, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 913(E), dated the 22nd December, 2023, namely:-

- (i) at the page number 4, in line 11, omit ‘84798199,’;
- (ii) at the page number 4, in the TABLE, in column (2), omit ‘84798199,’;
- (iii) at the page number 5, in the TABLE, against SN 7, in Column (6), for “Jinan Oree Laser Technology Co. Ltd”, read “Jinan Oree Laser Equipment Co., Ltd.”;
- (iv) at the page number 5, after Paragraph 2, in the Explanation -

for

“For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Act;”

read

“For the purposes of this notification-

- (a) rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Act;
- (b) “CIF value” means the assessable value as determined under section 14 of the Customs Act, 1962 (52 of 1962).”.

[F. No. CBIC- 190354/240/2023-TO(TRU-I)-CBEC]

RAKESH DAHIYA, Director